

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

CP (IB) No.280/Chd/Hry/2020

Under Section 9 of the IBC, 2016

In the matter of:

K.P. Associates

....Petitioner-Operational Creditor

Versus

YFC Projects Pvt. Ltd.

....Respondent-Corporate Debtor

Present through Video Conferencing : -

Mr. Dhruv Dwivedi, Advocate for the petitioner

Heard Mr. Dhruv Dwivedi, the learned counsel for the petitioner.
The affidavit purportedly to be filed under Section 9(3)(b) is not in accordance with law. Hence, issue notice of defect. Two weeks' time granted for removal of the defects. List the matter on 05.04.2021.

Sd/-
(Raghu Nayyar)
Member (Technical)

Sd/-
(Ajay Kumar Vatsavayi)
Member (Judicial)

March 01, 2021
AV